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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **W.P.(C) 4146/2021 & CM APPL. 12603/2021**

SAYEED AHMAD KHAN Petitioner

Through: Ms. Kawalpreet Kaur, Advocate 9m:
9925553000).

versus

GOVERNMENT OF NCT OF DELHI AND ORS Respondents

Through: Mr. Devesh Singh, ASC with Mr.
Sukriti Ghai and Mr. Manas
Bhatnagar, Advocates (M:
9810644355, 9818742427).

Mr. Niraj Kumar, Sr. Panel Govt.
Counsel for R-2 (M-9810020341)

JUSTICE PRATHIBA M. SINGH

ORDER

% **05.04.2021**

1. This hearing has been done through hybrid mode (physical and virtual hearing).
2. The Petitioner, who claims to be a victim of the communal violence in North-East Delhi, has filed the present writ petition seeking compensation amounting to a total of Rs. 5,00,000/- from the Respondents, in accordance with the Delhi Government's Assistance Scheme for the help of victims of the said communal violence.
3. Issue notice.
4. Let the status report be filed within a period of two weeks. Rejoinder to the said status report, if any, be filed before the next date of hearing.
5. List on 26th April, 2021 along with similar matters.

PRATHIBA M. SINGH, J.

APRIL 5, 2021

Rahul/At